

December, 2020



Newsletter

e-Committee, Supreme Court of India

Chief Justice of India Inaugurates e-Sewa Kendra at High Court of Tripura.



On 23 December 2020, the Chief Justice of India, Hon'ble Mr Justice Sharad Arvind Bobde, inaugurated the e-Sewa Kendra at the Tripura High Court Registry in the presence of Hon'ble Mr Justice Akil Kureshi, Chief Justice of High Court of Tripura, Hon'ble Mr Justice S. Talapatra, Chairperson, Computer Committee of the High Court of Tripura, Hon'ble Mr

Justice S. G. Chattopadhyay, Judge, High Court of Tripura, and Hon'ble Mr Justice Ajit Singh (Retd.), Lokayukta, Odisha. The e-Sewa Kendra has been established under the guidance of Hon'ble Dr Justice D Y Chandrachud, Chairperson, e-Committee. The e-Sewa Kendra shall function as the first line of contact between the litigants and judicial establishment to

access eCourts Project-related services and legal aid. The e-Sewa Kendra is entirely paperless, equipped with four counters, and each counter has one all-in-one Desktop Computers, high-speed scanners, and LAN having access to CIS. The eSewa Kendra has a dedicated email id (esewa-thc@tripura.gov.in) for sending electronic communications

to the advocates/litigants. Shortly, the eSewa Kendra shall be made available virtually on the official website of the High Court to render its services to the litigants digitally. The High Court has also taken up the process to establish similar eSewa Kendras at all the Court Complexes of Tripura.



"Need to Create Accessible Legal Ecosystem with a Sense of Urgency," Dr Justice D Y Chandrachud writes to All Chief Justices

The Chairperson of the e-Committee addressed a letter to all the Chief Justices of High Courts on 19 December 2020, highlighting the urgent need of transforming the court infrastructure and digital ecosystem to enable lawyers and litigants with disabilities to participate in the legal profession at an equal footing. The Chairperson outlined several steps that can be taken to this effect and stressed the importance of having accessible websites on an immediate basis. The salient points covered in the letter are extracted below:

(a) The creation of accessible infrastructure, including digital infrastructure, and an appropriate support system in the judiciary for lawyers and litigants with disabilities is imperative to create a level playing field. This obligation is a natural corollary of the right to equality guaranteed to lawyers and litigants with disabilities under Article 14 of

the Constitution of India and the right to practice a profession of one's choice under Article 19(1)(g) of the Constitution of India.

(b) It is imperative to note that Section 12 (4)(b) of the *Rights of Persons with Disabilities Act, 2016* ("2016 Act") mandates that "*The appropriate Government shall take steps to (b) ensure that the filing departments, registry or any other office of records are supplied with the necessary equipment to enable filing, Storing, and referring to the documents and evidence in accessible formats...*"

The High Courts can take certain steps to make filings and their websites' more accessible. I request you to undertake these steps with a sense of urgency. Our work in this regard must be guided by two overarching principles. First, the onus to make filings accessible cannot be placed on disabled

lawyers. This would be much like serving a file to a non-disabled lawyer in a foreign language and placing the onus on them to translate it into English. Instead, we must ensure that we institutionalize systems that embed accessibility for all times to come. Second, instead of requiring a disabled lawyer to seek case-by-case intervention or having a separate system just for them, we have to ensure that existing filing practices are reconfigured to take account of their needs. I have outlined below the specific steps that need to be taken:

(i) Instead of printing and scanning their submissions, lawyers should be required to file PDF documents. The pleadings made in Microsoft word can easily be saved as PDF files. The current practice of printing and scanning documents is a futile and time-consuming process that does not serve any purpose.

(ii) If there are hard copy annexures that need to be made part of the paper book, these can be scanned. They must then be saved as a PDF

file, but only in Optical Character Recognition (OCR) based PDF format. After that, all the PDFs can be aggregated and uploaded. For documents that do need to be scanned, it must be ensured that the scan is of high quality, with 300 dots per inch at least, so that all the characters can be clearly made out by the talking software used by the visually challenged.

(iii) Further, stamps and watermarks should not be placed on the page in a way that hampers smooth access. This is a crucial intervention. The watermarks used by many High Courts on certified copies of judgments make the text difficult to read even for persons without visual challenges.

(iv) We have to devise a practice of using digital signatures, or requiring signatures only on the last page of paper-books, in order to ensure that lawyers do not feel compelled to print and then scan paper-books because of the signature requirement.

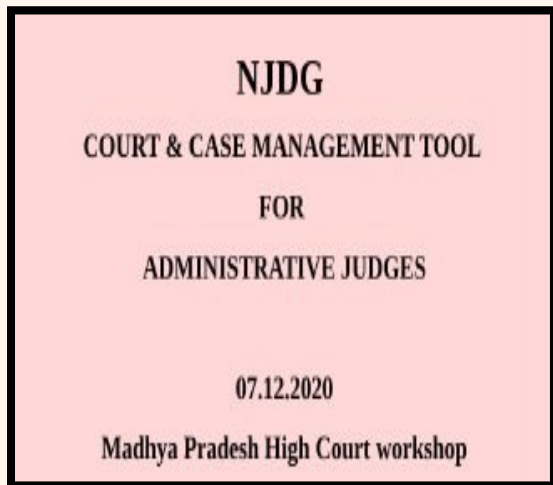
(v) We must also ensure that court websites become more accessible for disabled lawyers. The following steps can be undertaken to make the High Court websites more accessible:

- ❖ Wherever entering visual captchas is a requirement to access any information, audio captchas must also be provided. Such audio must be clear the audio captcha deployed on the Supreme Court website is a good example of a functional audio captcha.
- ❖ Judgments/orders are sometimes inaccessible due to the placement of watermarks on each page which must be done away with.
- ❖ Further, judgements in PDF format should be auto tagged to

be accessible to visually challenged persons.

- ❖ PDFs are, overall, not user friendly for visually challenged users. Therefore, The High Courts should consider releasing judgements in HTML format on their websites, along with their PDF equivalent.
- ❖ Court websites must have Clearly labelled buttons, and calendars to select dates must be accessible. This can be done by using a regular edit box for entering a date, month, and year, instead of using read-only boxes. An example of such a regular accessible box is the box that one is presented with for entering the date on <http://www.main.sci.gov.in>, after clicking judgments' and 'judgment date'.

First High Court Workshop on NJDG conducted by Madhya Pradesh High court



On 7 December 2020, the first-ever High Court level workshop for High Court Judges on the usage of the NJDG portal as a court and case management tool was held by the Madhya Pradesh High court through video conferencing. The Chairperson of the e-Committee addressed a letter dated 13 August 2020 to all Chief Justices for getting all the High court judges and members of Computer Committees of High Courts acquainted with the services available on NJDG.

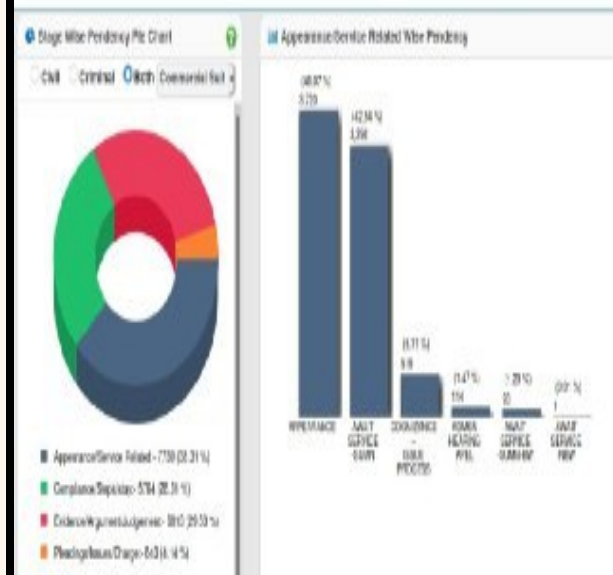
Based on the said Chairperson's letter, the Acting Chief Justice of High

Court of Madhya Pradesh Shri Sanjay Yadav and Hon'ble Shri Justice S.C. Sharma, Chairman Computer Committee, High Court of Madhya Pradesh, conducted the workshop. The workshop commenced with the opening remarks of Hon'ble Justice Sanjay Yadav. Ms R Arulmozhiselvi, Member (H.R.) of the e-Committee, Supreme Court of India, gave the presentation on the various features of NJDG and how it can be used as a court and case management tool. Mr Ashish Shiradhonkar, HOD e-Court's project, NIC, Pune, gave a live demo of the various NJDG features.

MP District Judiciary- Pending Cases- Yearwise

Particulars	Civil	Criminal	Total
0 to 1 Years	158601 (40.17%)	534971 (40.14%)	693572 (40.30%)
1 to 3 Years	105501 (26.39%)	408105 (31.29%)	513606 (30.37%)
3 to 5 Years	54331 (13.41%)	234495 (18.24%)	288826 (17.44%)
5 to 10 Years	27262 (6.73%)	96385 (7.34%)	123647 (7.27%)
10 to 20 Years	5381 (1.33%)	11019 (8.45%)	16400 (1%)
20 to 30 Years	423 (0.1%)	501 (0.38%)	924 (0.56%)
Above 30 Years	155 (0.04%)	89 (0.07%)	244 (0.15%)
Total	351654	1285565	1637219

Stage Wise Pendency Chart- For particular case type-Commercial cases



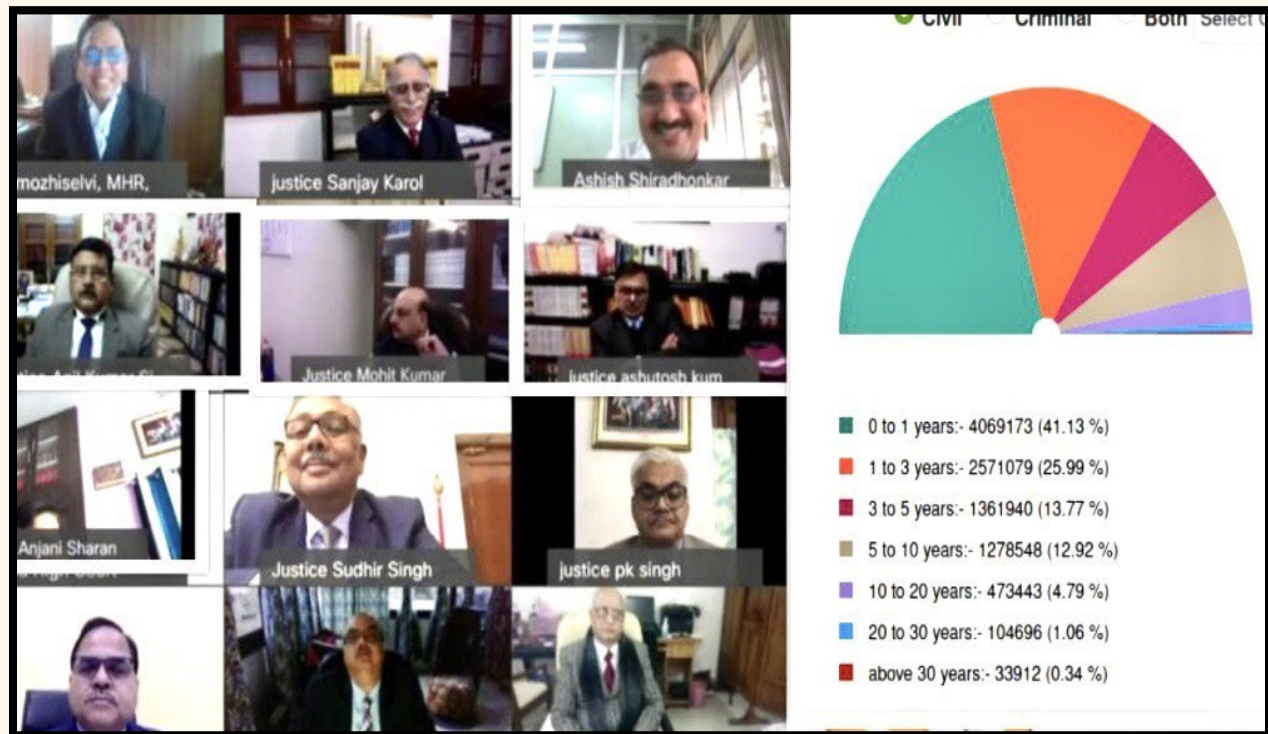
Age Wise Pendency Pie Chart

☐ Civil ☐ Criminal ☒ Both Select Case Type



- 0 to 1 years:- 14597945 (40.16 %)
- 1 to 3 years:- 9227192 (25.39 %)
- 3 to 5 years:- 4816742 (13.25 %)
- 5 to 10 years:- 4895333 (13.47 %)
- 10 to 20 years:- 2301157 (6.33 %)
- 20 to 30 years:- 422621 (1.16 %)
- above 30 years:- 86262 (0.24 %)

Patna High Court organizes NJDG Workshop for acquainting High Court Judges on NJDG.



On 16 December 2020, Patna High Court held the workshop on NJDG for all High Court Judges. The Patna High Court conducted the workshop under the aegis of the e-Committee. It commenced with the opening remarks of Hon'ble Chief Justice Sanjay Karol. An introductory presentation on NJDG as a court and case management tool was given by Ms R. ArulmozhiSelvi, Member, Human Resources, e-

Committee. A live demo followed this on the NJDG by Mr Ashish J. Shiradhonkar, HOD e-Court's project. The various topics of NJDG on Query Builder, Delay Reason, Generation Reports, Pendency data, Judge wise Disposal, Return Report and Establishment Report were covered in the workshop. The queries of the judges were addressed at the end of the session.

Orissa's Every District Court Complex gets e-Sewa Kendra

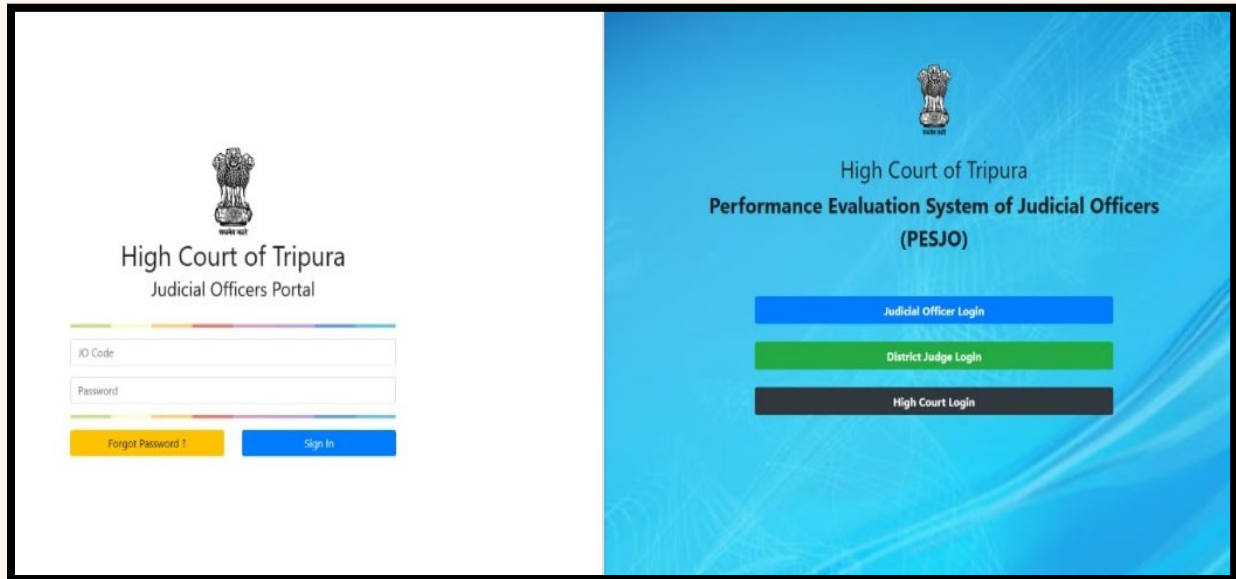


On 22 December 2020, Hon'ble Mr Justice Mohammad Rafiq, the Chief Justice of Orissa High Court, inaugurated e-Sewa Kendra in every District Court complex of the State. For Cuttack, the second e-Sewa Kendra was inaugurated at the Civil Court complex, Salipur. All e-Sewa Kendras were inaugurated simultaneously in the presence of judges of the Orissa High Court and the Advocate General Odisha. The

Judicial Officers and Advocates of the respective District Courts were present in the event as well. There are 32 e-Sewa Kendras in the State of Odisha after the inauguration, including one e-Sewa Kendra in the Orissa High Court, one in every District Court complexes, and two in Cuttack, i.e. District Court complex, Cuttack and Civil Court complex, Salipur.



'PESJO-Performance Evaluation System of Judicial Officers launched by the Tripura High Court



On 21 December 2020, Hon'ble Chief Justice of the High Court of Tripura launched an in-house developed software application, namely 'PESJO' (Performance Evaluation System of Judicial Officers). The software is an automated evaluation system of Judicial Officers. The software itself will calculate the disposal units obtained by the officer concerned and award the appropriate grade as per the benchmark of disposal fixed by the High Court. The software is also equipped with an SMS alert facility and generates quarterly and annual Report of disposal of cases by the

Judicial Officers. This software will now enable the Judicial officers to dispense with the manual submission of the Report for their quarterly performance appraisal. A video tutorial is also made available on the Official YouTube Channel of the High Court of Tripura. The High Court of Tripura's in-house software development team developed this software under its Central Project Coordinator's guidance. Click to view the video tutorial on PESJO' <https://www.youtube.com/watch?v=C4amApf90II&t=211s>

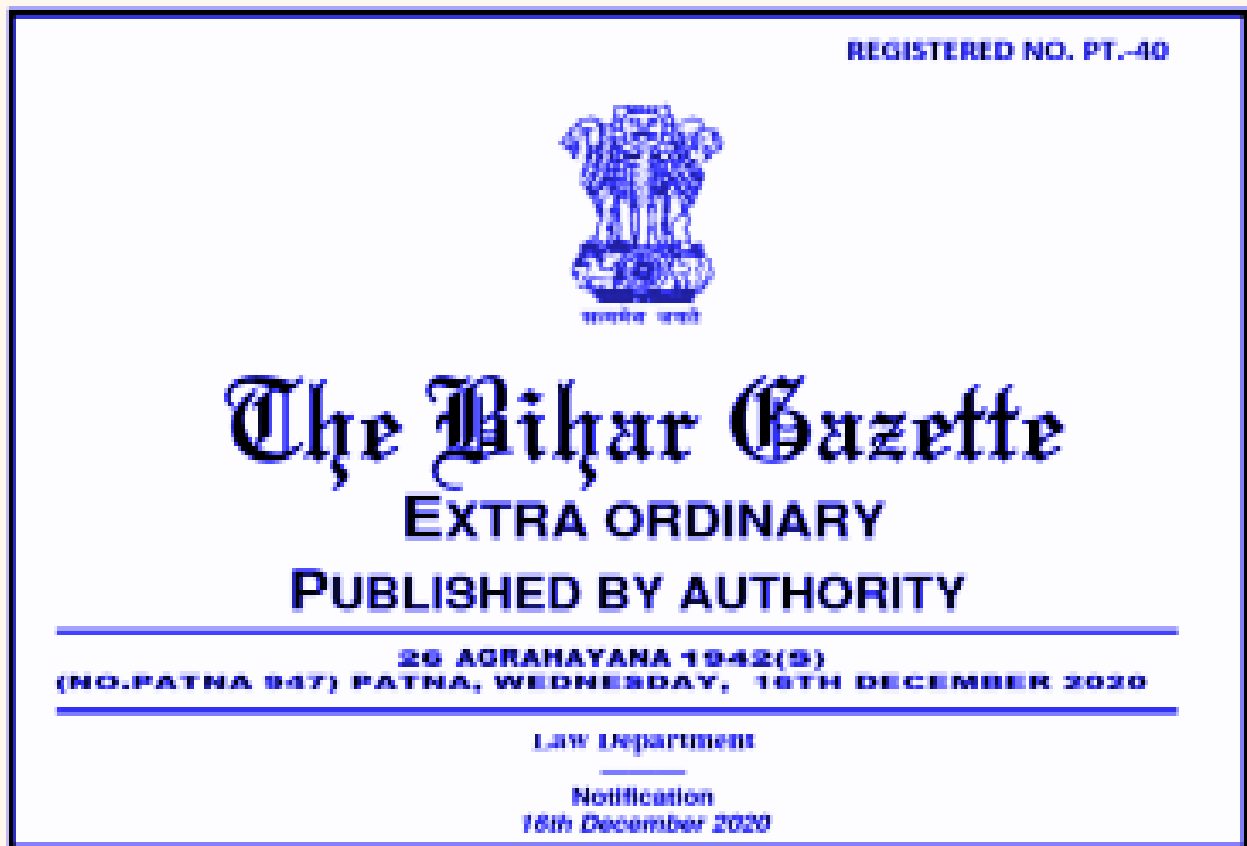
Odia – the First Non-Hindi Regional Language Version of the e-Committee Website goes live



On 22 December 2020 - the Odia language version of the e-Committee website went live. Consequentially, Orissa High Court became the first High Court to go live with a non-Hindi, regional version of the website.

Click to view the e-Committee Website in Odia: <https://ecommitteesci.gov.in/od/>

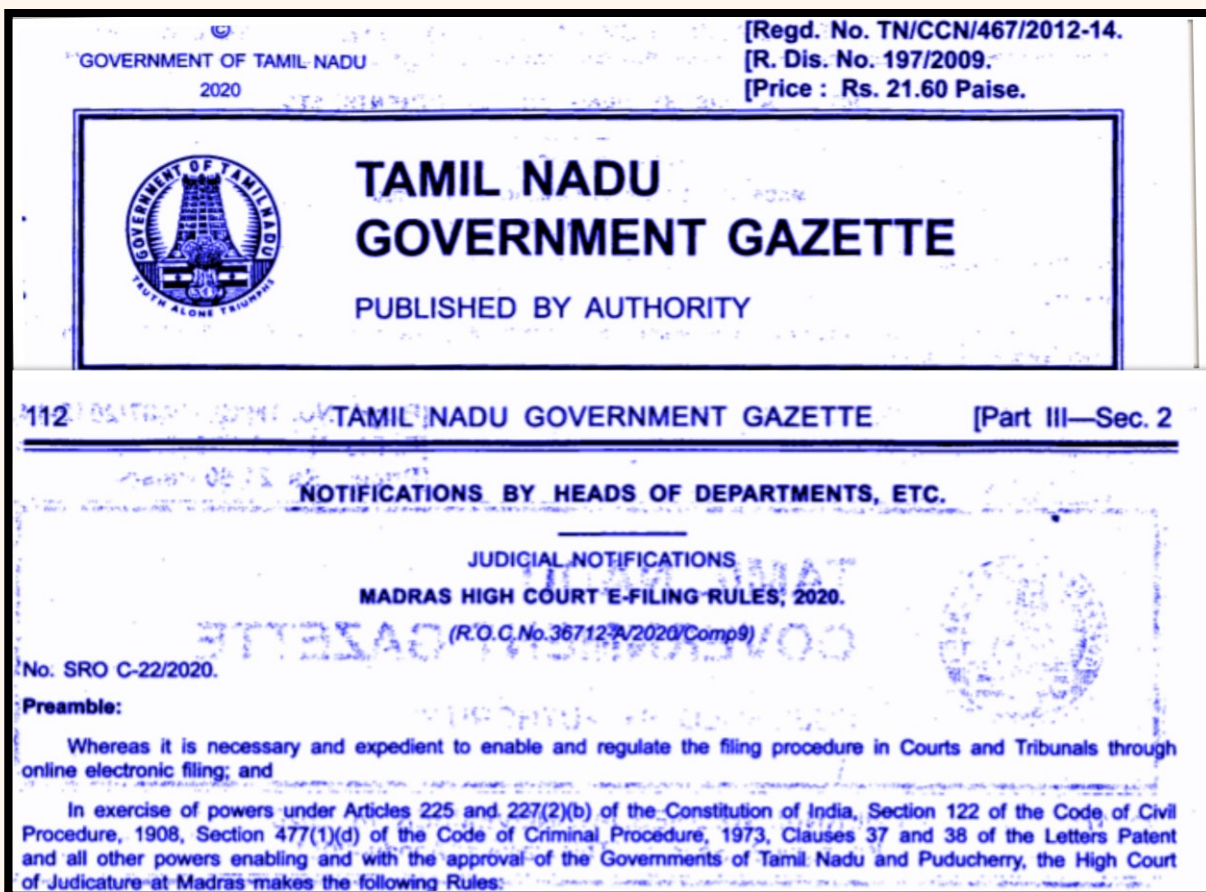
Patna High Court "Rules for Video Conferencing For Courts, 2020" Notified



Based on the Model Video Conferencing Rules (<https://ecommitteesci.gov.in/document-category/model-rules/>) circulated by the e-Committee, Patna High court had formulated the Rules for Video Conferencing for Courts 2020. In the exercise of the powers conferred by Articles 225 and 227 of the

Constitution of India, the Rules made by the Patna High Court for Video Conferencing for courts, and approved by the State Government, were notified on 16 December 2020, in the Bihar Gazette, to consolidate, unify and streamline the procedure relating to the use of video conferencing for courts.

Madras High Court E-filing Rules 2020 Notified in Government Gazette



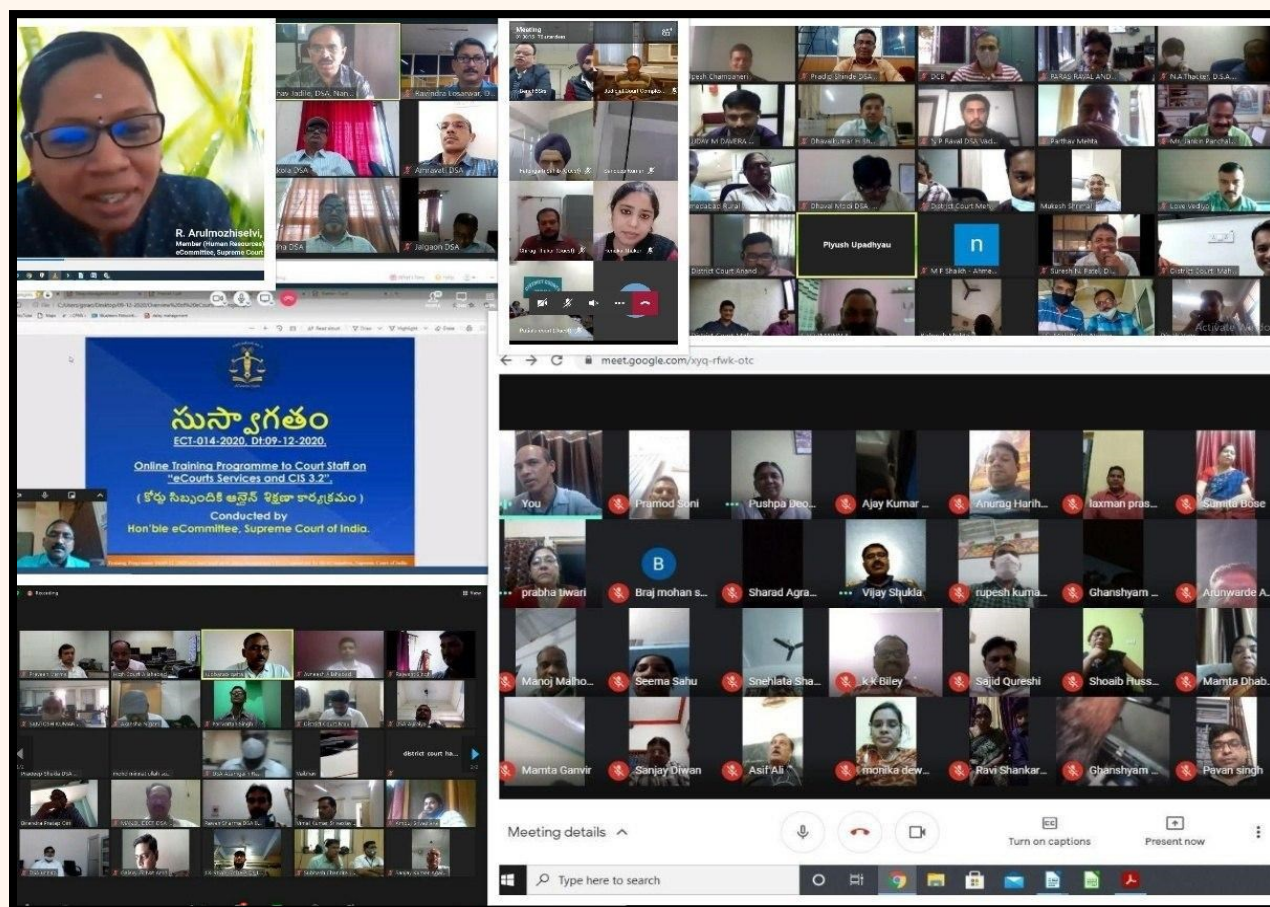
Based on the model e-filing Rules circulated by the e-Committee, Madras High court had formulated the Rules for eFiling 2020, which were published in the Government Gazette on 18 November 2020.

Click here for the Madras High Court e-filing Rules 2020
http://www.hcmadras.tn.nic.in/Madras%20High%20Court%20e-Filing%20Rules_2020.pdf

One Person Per Court – e-Committee Training Module Trains 69,750 Court Staff

The e-Committee Training programme aimed at covering one person from each court of District Judiciary in e-Court services throughout the country was covered under ECT 12-2020, ECT-13-2020, ECT-14-2020, in which around 69,750 court staffs were trained. The training for the third batch was concluded in December 2020 in

which 23,250 persons were trained and which recorded feedback rating of Outstanding 23.4 %; Good 56.7 %, Satisfactory 17.9 %. The training was carried as per the e-Committee training TOT module in coordination with the CPCs of All High Courts and through the inhouse DSA master trainers.



Special e-Courts Training Programme through the National Judicial Academy

As per the directions of the Chairperson e-Committee to reach out to more judges, including the High Court Judges, a special half an hour programme has been introduced in the National Judicial Academy. In December 2020, the following three programmes were held.

S. No.	Training Programme	Date	Participants Category	No. of Participants
1	P1232_NJA	05.12.2020	District Judges from all over India	36
2	P1233_NJA	12.12.2020	High Court Judges	29
3	P1234_NJA	13.12.2020	High Court Judges	30



Entry Of “DELAY REASONS ” In 44,36,927 Cases

Delay reasons entry in CIS has been made in 44,36,927 cases as of 30 December 2021 throughout the country. Rajasthan, Madhya Pradesh and Maharashtra High courts topped the list in entering the delay reasons in CIS for the maximum number of cases. Entering delay reason option is provided in CIS, and delay reasons

need to be entered for every case which is more than two years old. The Chairperson of the e-Committee has highlighted the importance of entering delay reasons as the delay can be pinpointed and tackled quickly for disposal. The statewide delay reason entry statistics are provided herewith .

Status of Delay reasons as on 30.12.2020		
Sr No.	State	Number of cases
1	Rajasthan	987139
2	Madhya Pradesh	932181
3	Maharashtra	733712
4	Uttar Pradesh	421350
5	Orissa	331185
6	Haryana	219392
7	Jharkhand	185864
8	Punjab	140340
9	Chhattisgarh	127330
10	Bihar	122272
11	Karnataka	42415
12	West Bengal	41574

13	Telangana	26257
14	Tamil Nadu	24472
15	Assam	23172
16	Gujarat	14387
17	Andhra Pradesh	12936
18	Chandigarh	10473
19	Himachal Pradesh	10277
20	Tripura	5930
21	Meghalaya	5772
22	Kerala	4693
23	Manipur	4293
24	Delhi	3015
25	Goa	2966
26	DNH at Silvasa	1521
27	Jammu & Kashmir	958
28	Diu and Daman	684
29	Uttarakhand	216
30	Sikkim	105
31	Ladakh	20
32	Mizoram	18
33	Nagaland	8
34	Andaman and Nicobar	0
Total		4436927

e-Courts Project Statistics (As On 31 Dec 2020):

Number of Cases Dealt Through Video Conferencing in High Courts/District Courts during the Lock-Down

S. No	High Court	Period	Number of Cases dealt on Video Conference during the lockdown.		
			High Court	District Court	Total
1	Allahabad	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	90859	697213	788072
2	Andhra Pradesh	25.03.2020 to 31.12.2020 HC 25.03.2020 to 31.12.2020 DC	126084	222884	348968
3	Bombay	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	62016	62493	124509
4	Calcutta	04.01.2020 to 15.09.2020 HC 25.03.2020 to 15.09.2020 DC	11353	16559	27912
5	Chhattisgarh	30.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	39883	18543	58426
6	Delhi	23.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	90857	1138238	1229095
7	Gauhati (Arunachal Pradesh)	23.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	1981	3984	5965
8	Gauhati (Assam)	26.03.2020 to 31.12.2020 HC 26.03.2020 to 31.12.2020 DC	1857	116202	118059
9	Gauhati (Mizoram)	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	1649	8720	10369
10	Gauhati (Nagaland)	25.03.2020 to 30.11.2020 HC 25.03.2020 to 30.11.2020 DC	1446	1677	3123
11	Gujarat	24.03.2020 to 31.12.2020 HC 15.04.2020 to 31.12.2020 DC	121305	90572	211877
12	Himachal Pradesh	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	43272	16336	59608
13	Jammu & Kashmir	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	104338	120310	224648

14	Jharkhand	25.03.2020 to 31.12.2020 HC 25.03.2020 to 31.12.2020 DC	55285	367673	422958
15	Karnataka	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	134411	73333	207744
16	Kerala	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	46919	45230	92149
17	Madhya Pradesh	23.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	192915	348902	541817
18	Madras	26.03.2020 to 31.12.2020 HC 26.03.2020 to 31.12.2020 DC	354792	151654	506446
19	Manipur	15.04.2020 to 31.12.2020 HC 15.04.2020 to 31.12.2020 DC	6390	2247	8637
20	Meghalaya	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	538	6438	6976
21	Orissa	25.03.2020 to 31.12.2020 HC 19.03.2020 to 31.12.2020 DC	113815	97031	210846
22	Patna	24.03.2020 to 31.12.2020 HC 24.03.2020 to 31.12.2020 DC	58050	562443	620493
23	Punjab & Haryana	23.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	147665	225617	373282
24	Rajasthan	16.03.2020 to 31.12.2020 HC 16.03.2020 to 31.12.2020 DC	94903	79835	174738
25	Sikkim	30.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	326	2050	2376
26	Telangana	23.03.2020 to 31.12.2020 HC 23.03.2020 to 31.12.2020 DC	101548	70452	172000
27	Tripura	25.03.2020 to 31.12.2020 HC 25.03.2020 to 31.12.2020 DC	4889	4970	9859
28	Uttarakhand	15.04.2020 to 31.12.2020 HC 15.04.2020 to 31.12.2020 DC	50972	21553	72525
	Total		2060318	4555029	6602375

Status of Implementation of Video Conferencing Rules as on 31 Dec 2020

S. No	High Court	Status in High Courts	Status in District Courts	VC Application used in the High Court	VC Application used in District Courts
1	Allahabad	Yes	Yes	Jitsi Meet	Jitsi Meet
2	Andhra Pradesh	No	No	Blue Jeans	Blue Jeans
3	Bombay	No	No	Vidyo or Vidyo Connect, Cisco WebEx	Vidyo/ Vidyo Connect, Cisco WebEx, Jitsi Meet, Google Meet, Jio Meet
4	Calcutta	-	-	-	-
5	Chhattisgarh	Yes	Yes	Blue Jeans	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet, WhatsApp
6	Delhi	Yes	Yes	Cisco WebEx	Cisco WebEx
7	Gauhati - Arunachal Pradesh	Yes	Yes	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet
8	Gauhati - Assam	Yes	Yes	Vidyo/Vidyo Connect, Google Meet, Jitsi via Intranet	Vidyo or Vidyo Connect, Google Meet, Jitsi via Intranet
9	Gauhati - Mizoram	Yes	Yes	Vidyo or Vidyo Connect, Cisco WebEx, Jitsi Meet, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet
10	Gauhati - Nagaland	No	No	Google Meet	Jitsi Meet
11	Gujarat	-	-	-	-
12	Himachal Pradesh	Yes	Yes	Google Meet	Vidyo or Vidyo Connect, Google Meet
13	Jammu and Kashmir	No	No	Jitsi Meet, WhatsApp	Jitsi Meet, Google Meet, WhatsApp
14	Jharkhand	Yes	Yes	Cisco WebEx, Google Meet	Vidyo/Vidyo Connect, Cisco WebEx, Jitsi Meet, Google Meet, WhatsApp

15	Karnataka	Yes	Yes	Zoom, Jitsi Meet	Zoom, Jitsi Meet
16	Kerala	No	No	Zoom, Google Meet	People link application for remand extension provided by the Prisons Department, Government of Kerala, Google Duo, WhatsApp
17	Madhya Pradesh	Yes	Yes	Vidyo/ Vidyo Connect, Cisco WebEx, Jitsi Meet, Microsoft Teams, Google Meet	Vidyo/Vidyo Connect, Zoom, Cisco WebEx, Jitsi Meet, Microsoft Teams, Google Meet, Jio Meet, WhatsApp, Skype
18	Madras	Yes	Yes	Cisco WebEx, Microsoft Teams	Jitsi Meet, Microsoft Teams
19	Manipur	Yes	Yes	Jitsi Meet	Jitsi Meet
20	Meghalaya	Yes	Yes	Vidyo or Vidyo Connect, Jitsi Meet, BharatVC	Jitsi Meet
21	Orissa	No	No	Jitsi Meet	Jitsi Meet
22	Patna	Yes	Yes	Cisco WebEx, Microsoft Teams	Cisco WebEx, Microsoft Teams, Google Meet, WhatsApp
23	Punjab and Haryana	No	No	Cisco WebEx	Vidyo or Vidyo Connect
24	Rajasthan	No	No	Cisco WebEx	Vidyo/Vidyo Connect, Jitsi Meet, WhatsApp, Skype.
25	Sikkim	Yes	Yes	Jitsi Meet, Blue Jeans	Jitsi Meet
26	Telangana	Yes	Yes	Cisco WebEx	Vidyo or Vidyo Connect, Cisco WebEx, Jitsi Meet
27	Tripura	Yes	Yes	Vidyo or Vidyo Connect, Zoom, Google Meet, WhatsApp	Vidyo or Vidyo Connect, Zoom, Google Meet, WhatsApp
28	Uttarakhand	Yes	Yes	Jitsi Meet, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet

Status of Implementation of e-Sewa Kendra at High Courts as on 31 Dec 2020

S. No	High Court	Status in High Court	Implemented Locations (High Court/Bench)
1	Allahabad	Yes	Allahabad High Court and Lucknow Bench
2	Andhra Pradesh	Yes	High Court of Andhra Pradesh at Amaravati
3	Bombay	Yes	Aurangabad
4	Calcutta	No	NA
5	Chhattisgarh	Yes	Principal Bench, High Court of Chhattisgarh, Bilaspur
6	Delhi	No	Under Process
7	Gauhati – Arunachal Pradesh	Yes	Gauhati High Court, Itanagar Permanent Bench, Naharlagun, Arunachal Pradesh.
8	Gauhati – Assam	Yes	Gauhati High Court, Principal Seat at Guwahati
9	Gauhati – Mizoram	Yes	Gauhati High Court, Aizawl Bench
10	Gauhati – Nagaland	Yes	Kohima Bench
11	Gujarat	No	N/A
12	Himachal Pradesh	Yes	High Court of Himachal Pradesh Shimla
13	Jammu and Kashmir	No	NA
14	Jharkhand	Yes	High Court of Jharkhand
15	Karnataka	No	NA
16	Kerala	Yes	High Court of Kerala Ernakulam.
17	Madhya Pradesh	Yes	Principal Seat Jabalpur
18	Madras	Yes	Principal Seat at Chennai and Madurai Bench
19	Manipur	No	NA
20	Meghalaya	Yes	High Court of Meghalaya, Shillong
21	Orissa	Yes	Orissa High Court, Cuttack
22	Patna	No	NA
23	Punjab and Haryana	Yes	Punjab and Haryana High Court at Chandigarh
24	Rajasthan	Yes	Rajasthan High Court, Jodhpur and Jaipur Bench
25	Sikkim	Yes	High Court of Sikkim Gangtok
26	Telangana	No	Under process
27	Tripura	No	NA
28	Uttarakhand	No	NA.

Status of Implementation of e-Sewa Kendra at District Judiciary as on 31 Dec 2020

S. No	High Court	Implementation Status in District Court	Implemented Locations (District Courts)
1	Allahabad	Yes	Allahabad District Court
2	Andhra Pradesh	No	At present, Judicial Services Centres in multi-Court Complexes
3	Bombay	Yes	Dhule, Nagpur, Sangli
4	Calcutta	No	NA.
5	Chhattisgarh	Yes	District & Sessions Court Rajnandgaon
6	Delhi	Yes	All District Court Complexes
7	Gauhati Arunachal Pradesh	No	Nil
8	Gauhati – Assam	Yes	1.Baksa District Court Complex, 2.Cachar District Court Complex, 3.Cachar Industrial Tribunal, 4.Cachar Family Court 5.Cachar SDJM (M) Court Complex, Lakhimpur 6.Dima Hasao District Court Complex 7.Goalpara District Court Complex, 8. Golaghat District Court Complex, 9.Hailakandi District Court Complex, 10.Kamrup District Judge's Court Complex, Amingaon, 11.Kamrup Metro District Judge's Court Complex, 12.Karbi Anglong District Court Complex, 13.Kokrajhar District Court Complex 14.Lakhimpur District Court Complex, 15.Morigaon District Court Complex, 16.Nagaon District Court Complex, 17.Nalbari District Judge's Court Complex 18.Sivasagar District Judge's Court 19.Sonitpur District Judge's Court, 20.Sonitpur SDJM (M) Court Complex, Biswanath Chariali, 21.Tinsukia District Court Complex
9	Gauhati – Mizoram	Yes	1. District Court, Aizawl; 2. District Court, Lunglei
10	Gauhati – Nagaland	No	
11	Gujarat	No	N/A
12	Himachal Pradesh	Yes	Civil and Sessions Division Shimla.
13	Jammu & Kashmir	No	NA

14	Jharkhand	Yes	District Court Complexes of Bokaro, Chaibasa, Chatra, Deoghar, Dumka, Garhwa, Giridih, Godda, Gumla, Hazaribagh, Khunti, Koderma, Jamshedpur, Jamtara, Pakur, Palamau at Daltonganj, Ramgarh, Ranchi, Sahibganj, Seraikella-Kharsawan and Simdega
15	Karnataka	Yes	Bengaluru City civil courts and Bengaluru Rural Courts
16	Kerala	Yes	Alappuzha District District Court Complex, Alappuzha Family Court, Alappuzha, Court Complex, Cherthala; JFCM Court, Ambalappuzha JFCM Court, Ramankary Court Complex, Haripad, Court Complex, Kayamkulam Court Complex, Mavelikara, Family Court, Mavelikara, Court Complex, Chengannur Gramnyayalaya, Ambalappuzha Gramnyayalaya, Kanjikuzhy Thiruvananthapuram District District Court Complex, Vanchiyoor Court Complex, Neyyattinkara; Court Complex, Nedumangad; Court Complex, Varkala; Gram Nyayalaya, Parssala; Gram Nyayalaya, Vellanad; Court Complex, Attingal; Judicial I Class Magistrate Court, Kattakada Malappuram District District Court Complex, Malappuram. Manjeri Court Complex, Parappanangadi Family Court, Malappuram Court Complex, Ponnani; Court Complex, Nilambur, Gramanyayalaya, Perinthalmanna Kozhikode District District Court Complex, Kozhikode Court Complex, Payyoli Court Complex, Vatakara Court Complex, Perambra Kalpetta District District Court, Kalpetta, Family Court, Kalpetta, Court Complex, Mananthavady Court Complex, Sulthan Bathery Gramnyayalaya, Kalpetta at Vythiri Palakkad District District Court Complex, Palakkad Family Court Complex, Olavakkode, Family Court Complex, Ottappalam MACT Court Complex, Ottappalam, Court Complex, Ottappalam, Court Complex, Mannarkkad, Court Complex, Chittur; Court Complex, Alathur, Court Complex, Pattambi, Gram Nyayalaya, Sreekrishnapuram, Gram Nyayalaya, Pudupariyaram Gram Nyayalaya, Thenkurisi Kollam District District Court Complex, Kollam, Court Complex, Sasthamcotta Family Court and Wakf Complex, Kollam, Sub Court, Karunagappally, Court Complex, Karunagappally Family Court, Chavara; Court Complex, Paravur Court Complex, Punalur, Sub Court, Punalur; MACT, Punalur Pathanamthitta District District Court Complex, Pathanamthitta Family Court, Pathanamthitta Court Complex, Adoor; Court Complex, Thiruvalla Family Court, Thiruvalla; Munsiff Court, Ranny Gramm Nyayalaya Pandalam; Gramm Nyayalaya Ranni Kottayam District District Court Complex, Kottayam Court Complex, Ettumanoor; Family Court, Ettumanoor Court Complex, Pala; Court Complex, Kanjirappally Munsiff – Magistrate's Court, Erattupetta Court Complex, Vaikom JFCM Court, Changanacherry, Munsiff – Magistrate's Court, Changanacherry Gram Nyayalaya Pampady, Pallikathodu Ernakulam District District Court Complex, Ernakulam Court Complex, Kallor, Ernakulam, Court Complex, Ravipuram, Ernakulam Court Complex, Panampilly Nagar, Ernakulam Court Complex, Kochi; Court Complex, North Paravur; JFCM Court, North Paravur Court Complex, Aluva; Court Complex, Perumbavoor Court Complex, Muvattupuzha Court Complex, Kothamangalam Court Complex, Kolenchery

Thalassery District District Court Complex, Thalassery. Court Complex, Kannur; Taliparamba , Payyannur, Kuthuparamba JFCM Court, Mattannur. Thrissur District District Court Complex, Thrissur MACT Court Complex, Irinjalakuda Court Complex, Chavakkad JFCM Court Complex, Kunnankulam			JFCM Court, Piravom; JFCM Court, Chottanikkara JFCM Court, Angamali; JFCM Court, Tripunithura JFCM Court, Njarakkal; JFCM Court, Kakkanad JFCM Court, Kalamassery Gram Nyayalaya Paravur at Chendamangalam Thodupuzha District District Court Centre, Thodupuzha Court Complex Kattappana; Court Complex Devikulam; Court Complex Peermade; Court Complex Idukki Kasargode District District Court Complex, Kasargode
17	Madhya Pradesh	Yes	Bhopal, Dewas, Gwalior, Hoshangabad, Jabalpur, Satna, Neemuch, Rajgarh, Sagar, Shajapur, Tikamgarh.
18	Madras	Yes	Yercaud Taluk of Salem District
19	Manipur	No	
20	Meghalaya	Yes	District Court, Shillong, East Khasi Hills, Meghalaya
21	Orissa	Yes	District Court Complex, Cuttack
22	Patna	No	NA
23	Punjab and Haryana	Yes	Moga, Kurukshetra, UT Chandigarh
24	Rajasthan	Yes	Udaipur
25	Sikkim	Yes	District Court Complex Gangtok, East Sikkim, District Court Complex Namchi, South Sikkim, District Court Complex Gyalshing, West Sikkim, District Court Complex Mangan, North Sikkim, Court of Civil Judge-cum-Judicial Magistrate, Rangpo Sub-Division, Court of Civil Judge-cum-Judi- cial Magistrate, Chungthang Sub-Division Court of Civil Judge-cum-Judicial Magistrate, Soreng Sub-Division, Court of Civil Judge-cum-Judicial Magistrate, Yanganag Sub-Division, Court of Civil Judge-cum-Judicial Magistrate, Jorethang Sub-Division
26	Telangana	No	Not Applicable
27	Tripura	No	NA
28	Uttarakhand	No	NA.

Status of Amendment of Court Fee Act and e-Payments as on 31 Dec 2020

S. No	High Court	Status of amendment of the Court Fee Act enabling the e-Payments	e-Payments facility implementation
1	Allahabad	Yes	No
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	-	-
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	No
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	-	-
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	No
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	No
22	Patna	Yes	No
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	No

Status of Virtual Courts, ICJS, N-STEP as on 31 Dec 2020

S. No	High Court	Implementation of Virtual Courts	Implementation of ICJS	Implementation of NSTEP
1	Allahabad	No	Yes	No
2	Andhra Pradesh	Yes	Yes	Yes
3	Bombay	Yes	Yes	Yes
4	Calcutta	No	-	No
5	Chhattisgarh	No	Yes	Yes
6	Delhi	Yes	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No	No
8	Gauhati - Assam	Yes	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes	Yes
10	Gauhati - Nagaland	Yes	No	No
11	Gujarat	No	-	No
12	Himachal Pradesh	No	No	No
13	Jammu and Kashmir	No	Yes	No
14	Jharkhand	No	Yes	No
15	Karnataka	Yes	Yes	No
16	Kerala	Yes	Yes	No
17	Madhya Pradesh	No	Yes	No
18	Madras	Yes	Yes	Yes
19	Manipur	No	No	Yes
20	Meghalaya	No	No	Yes
21	Orissa	No	Yes	No
22	Patna	No	No	No
23	Punjab and Haryana	Yes	Yes	Yes
24	Rajasthan	No	Yes	Yes
25	Sikkim	No	Yes	Yes
26	Telangana	No	Yes	Yes
27	Tripura	No	Yes	Yes
28	Uttarakhand	No	No	No

e-Committee Training & Awareness Programmes During the Pandemic Period May 2020 - Dec 2020

S. No.	Training Programme	Date	Trained Participants Category	No. of persons
1	ECT 001	23.05.2020	Judicial Officer (Master Trainers)	12
2	ECT 002	04.06.2020	Advocates of Tamil Nadu through Webinar (3173 views) Click to watch the webinar https://youtu.be/rpnHh_fxPWE	3173
3	ECT 003	13.06.2020	Advocates of Maharashtra and Goa.(15,627 views) Click to watch the webinar https://youtu.be/Pt0SzNacEcE	15627
4	ECT 004	20.06.2020	Judicial Officer (Master Trainers)	28
5	ECT 005	27.06.2020	Judicial Officer (Master Trainers)	425
6	ECT 007	25.07.2020	Advocates-Through Direct VC-20,101; Through live streaming link- 51,896 (Inaugural Programme got 40,000 views.) Click to watch the webinar https://youtu.be/6TLgCVteVW8	71997
7	ECT 008	29.08.2020	Court Staff (Master Trainers)	22
8	ECT 010	26.09.2020	Court Staff (Master Trainers)	465
9	ECT 011	30.09.2020	Technical Staff of High Court	56
10	ECT 012	26.10.2020 to 29.10.2020	Court Staff (District Judiciary)- One Court Staff from each Court	23250

11	ECT 013	23.11.2020 to 27.11.2020	Court Staff (District Judiciary)- One Court Staff from each Court	23250
12	ECT 014	07.12.2020 to 12.12.2020	Court Staff (District Judiciary)- One Court Staff from each Court	23250
13	ECT 015	04.11.2020	Technical Staff (High Court)- S3waas workshop	56
14	ECMT Tool	27.06.2020	Advocates of Delhi (Webinar reached 5,978 views) Click to watch the webinar https://youtu.be/UN9bCSsQ76U	5978
15	NJDG_HC	07.12.2020	Awareness programme on NJDG for High Court Judges of Madhya Pradesh (in coordination with the Madhya Pradesh High Court)	30
16	P 1232_NJA	05.12.2020	District Judges from all over India (through the National Judicial Academy, Bhopal)	36
17	P 1233_NJA	12.12.2020	High Court Judges (Through the National Judicial Academy, Bhopal)	29
18	P 1234_NJA	13.12.2020	High Court Judges (through National Judicial Academy, Bhopal)	30
19	NJDG_HC	16.12.2020	Awareness programme on NJDG for High Court Judges of Patna (in coordination with the Patna High Court)	21
Total Number of persons covered by E-Committee Training & awareness programme from May 2020 to December 2020				167735

Click the link and Subscribe to e-Courts services YouTube channel

https://www.youtube.com/channel/UCPMHFB1lou-P_YtErFFYjgw/

e-Transactions of the e-Courts Services as per e-Taal Website (1 Jan 2020 to 31 Dec 2020)

S. No	e-Services	No. of e-Transactions
1	Caveat Status	4,278
2	Caveat Status (Mobile App)	20,486
3	CSC Service Cases Accessed	19,616
4	Case Status Accessed (UMANG)	2,77,507
5	Causelist Accessed (UMANG)	84,648
6	Caveat Status (UMANG)	75
7	No of Orders Accessed (UMANG)	25,305
8	No. of Cases Filed	37,30,704
9	No. of Cases Registered	35,86,097
10	No. of Cases Decided	26,22,828
11	No. of Orders Accessed	19,60,72,816
12	Causelist Accessed	10,26,03,939
13	Case Status Accessed	62,50,06,023
14	SMS sent to Advocates and Litigants	1,72,71,884
15	Case Status Accessed (Mobile App)	69,03,15,740
16	No. of Orders Accessed (Mobile APP)	26,91,17,038
17	Updating Current Status (Mobile App)	3,60,82,996
18	Causelist Accessed (Mobile App)	26,11,59,385
19	Number of emails sent to Parties Advocates and Police station	6,06,46,236
	Total e-Transactions	2,26,86,47,601
